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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 803/89

New Delhi this the 8th day of March, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Mahipal Singh S/O Ram Chand,  
Working as L.D.C. in the Deptt.  
of Civil Supplies, Ministry of  
Food & Civil Supplies,  
Shastri Bhawan, New Delhi.

... Applicant

By Advocate Shri V. P. Sharma

Versus

1. Union of India through  
Secretary, Ministry of  
Food & Civil Supplies,  
Govt. of India, Krishi Bhawan,  
New Delhi.

2. The Under Secretary (Admn.),  
Dept. of Civil Supplies,  
Ministry of Food & Civil  
Supplies, Govt. of India,  
Krishi Bhawan, New Delhi.

... Respondents

By Advocate Shri P. P. Khurana

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath -

When this case was taken up, we noticed that Shri P. P. Khurana's name is shown as counsel appearing for the respondents. But Shri Khurana submitted that his term has come to an end and that he has no instructions from the respondents. Since there is no one appearing for the respondents and no representative of the department of ~~the~~ new counsel was there to assist us, we requested as a special case to Shri Khurana to argue this case. Quite reluctantly but

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in view of the directions of the court, he agreed. It would be necessary to observe that the Government of India, if chooses to change the panel of its lawyers and appoints a fresh panel of lawyers, it should make necessary arrangements for the conduct of the pending cases before the Tribunal. A situation like the present, is bound to adversely affect the interest of the Government besides causing great inconvenience to the Tribunal for lack of required assistance. This is the basic minimum requirement which the Government of India should have borne in mind to ensure proper functioning to see that the substitute incumbents come in place of the previous incumbents of the Central Government counsel, so that the cases are conducted in an orderly and regular manner. As it is not happening, we feel disturbed and consider it appropriate to invite the attention of the Government by directing a copy of this order being sent to the Secretary, Ministry of Law, New Delhi.

2. After this case was heard for some time, Shri Sharma, learned counsel for the applicant, on instructions from his client who was present in the court, submitted that he would like to withdraw this application and that the same be dismissed as withdrawn. Accordingly, this application is dismissed as withdrawn. No costs.

*Arif Aliq*  
( S. R. Adige )  
Member (A)

/as/

*Malimath*  
( V. S. Malimath )  
Chairman